**BENCH-I** 

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## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

Appeal No.28/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th February 2018, 10.30 A.M.

Name of the Company		Mohini Mansion LtdVs-ROC, W.B		
Under Section		252 (3)		
SI. Name & Designation of Authorized No. Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date	

Rami Shop

For Petitioner

Ramishy Adven 13-2-18

ORDER

Ld. Pr. CS for the appellant is present.

Appellant has filed this appeal u/s. 252(3) of the Companies Act, 2013 for restoration of the company's name.

Heard. Admit.

Let notice be issued to the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, West Bengal for filing their detail paragraphwise reply within 30 days from the date of service with a copy in advance to the appellant. Thereafter rejoinder, if any, may be filed within 15 days.

Appellant is directed to serve a copy of the petition along with this order on the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, West Bengal and file affidavit of service within 7 days from today.

List it on 02/04/2018 for hearing.

Urgent certified copy of the order be issued to the appellant, if applied for, upon compliance of all requisite formalities.

Sd

(Jinan K.R.) Member (J)